NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. CP/128(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Amit Seth

Vs

Ace Ocean Resources Private Limited

Section 241(1), 242(4), 244(1) of Companies Act, 2013

ORDER

1. Mr. Aman Kacheria a/w Ms. Ruchita Krishnan, Ld. Proxy Counsel for the Petitioner present. Ms. Shruti Singhi i/b Mr. Akash Menon, Ld. Counsel for the Respondent No. 2 present.
2. As a last chance, Ld. Counsel for the Respondent No. 2 sought some time for filing reply. Time granted. Counsel is directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance.
3. At the request made by the Respondent, the matter is adjourned to **11.12.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/